

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-21/2008(Pt.)/6799/A.

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, The Joint Registrar,
Gauhati High Court, Itanagar Permanent Bench,
Naharlagun, Arunachal Pradesh.

Dated Guwahati, 28th July, 2023.

Sub:- **Earned Leave.**

Ref:- No. HC (IB)-VIG/01/2023/ Dated 26.07.2023.

Sir,

With reference to the above, I am directed to inform you that Shri Hirendra Kashyap, District & Sessions Judge, West Kameng District, Bomdila has been granted **earned leave for four days w.e.f. 31.07.2023 to 03.08.2023, alongwith station leave permission w.e.f. 30.07.2023 to 03.08.2023** (prefixing 30.07.2023), subject to submission of his leave admissibility report in the Registry of Gauhati High Court, Itanagar Permanent Bench, Arunachal Pradesh. Further, he has been asked to hand over charge to the next senior most Judicial officer at the station.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-21/2008(Pt.)/6800-6801/A, dated 28 07. 2023

Copy to:

1. Shri Hirendra Kashyap, District & Sessions Judge, Bomdila, Arunachal Pradesh.

2. The Project Manager, Gauhati High Court.


JT. REGISTRAR (VIGILANCE)

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